

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-478(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

**NAME OF THE COMPANY: M/s. IFCI Vs. M/s Hi Point Investment & Finance Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Kush Chaturvedi, Advocate

For the Respondent (s) : Mr. Vijay K. Singh & Mr. Vineet Arora,  
Advocates

**ORDER**

Arguments have been heard.

Ld. Counsel for the Petitioner prays for an adjournment to take certain instructions in this case with respect to the e-auction that was being held for recovery of the dues against the guarantors in this case, the proceeds of which may be sufficient to extinguish the liability.

To come up on 16<sup>th</sup> January, 2018.

-S-d-1

**(Deepa Krishan)**  
**Member (T)**

-S-d-1

**(Ina Malhotra)**  
**Member (J)**